

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT AND FORESTS
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
MINING IN NO GO AREAS IN FORESTS .

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Shri P. Rajeeve

Will the Minister of RURAL DEVELOPMENT ENVIRONMENT AND FORESTS be pleased to state :-

(a) whether Government has any data with regards to cancellation of permission for mining in the “no-go” area in the forests during the last year; and

(b) whether Government has any data with regard to diversion of forest land for mining during that period in the country?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a) The diversion of forest land for non-forest purposes requires the prior approval of the Central Government. The Ministry has rejected 6 proposals on merit for diversion of forest land for coal mining and 2 proposals for prospecting of coal in the State of Chhattisgarh, Jharkhand and Madhya Pradesh during the last one year.

(b) During the same period, the Central Government has accorded approval to 168 proposals involving about 15,769 ha of forest land for mining purposes.